

**Change in Transfer of Residence Rules  
for Import of Cars**

5853. SHRI B.N. REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government has decided to effect changes in the Transfer of Residence Rules for import of cars by Indian nationals;

(b) if so, the details of the changes proposed to be made, and

(c) the objectives behind the changes in the rules?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Policy for the import of cars has been amended in respect of Indian Nationals returning from abroad

(b) Under the revised policy, only those Indian nationals returning to India for permanent settlement, are entitled for import of a vehicle, who have stayed abroad continuously at least for a period of two years and the vehicle has been in their use at least for a period of one year prior to return to India.

(c) To avoid liberal import of cars and to ensure that only those cars are imported which are actually in the use of the applicants abroad.

**Assistance by Banks in Kutch District  
of Gujarat**

5854. SHRI BABUBHAI MEGHJI SHAH: Will the Minister of FINANCE be pleased to state:

(a) whether banks have been achieving the targets for financing in various sectors in Kutch District of Gujarat during the last three years: and

(b) if not, the action proposed to be taken in this regard?

THE MINISTER OF FINANCE (PROF MADHU DANDAVATE): (a) and (b). The targets and achievements of banks for deployment of credit to various sectors under Annual Action Plan (AAP) 1987 and 1988 and under Annual Credit Plan (ACP) 1989-90 (upto December 1989) for the district of Kutch are given below:—